

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

11.02.2013

OA No. 595/2012

Mr. P.N. Jatti, Counsel for applicant.  
Mr. Anupam Agarwal, Counsel for respondents.

In pursuant to the direction of this Tribunal dated 18.01.2013, the respondents have placed the result of the applicant for perusal kept under sealed cover. We have persued the result of the applicant. Upon perusal of the result, it transpires that the applicant has not been able to secure minimum pass marks and was declared failed.

In view of this OA has become infructuous. However, the learned couñsel for the respondents submits that in this OA, the eligibility of the applicant is also under challenged but since the applicant is not arguing the matter on merit and placed reliance upon the order of the Tribunal dated 30.11.2012 passed in OA No. 287/2012 and argued that this OA be dismissed as infructuous.

Accordingly the OA stands dismissed as having become infructuous. The IR granted by this Tribunal on 29.08.2012 stands vacated.

The result of the applicant is being returned back to the applicant after keeping the same in sealed cover.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K.S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*